

**EMPLOYEES' PROVIDENT FUND ORGANISATION  
[ASSISTANT DIRECTOR (VIGILANCE)] RECRUITMENT  
RULES, 1999**

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**EMPLOYEES' PROVIDENT FUND ORGANISATION  
[ASSISTANT DIRECTOR (VIGILANCE)] RECRUITMENT  
RULES, 1999**

<sup>1</sup>1 . Received the assent of the President New Delhi, the 15th October, 1999 on G.S.R. 356, and published in the Gazette of India, No. 44, Part II, Sub-section (i) of Section 3, dated October 16, 1999-THE EMPLOYEES,PROVIDENT FUND ORGANISATION. G.S.R. 356.-In exercise of the powers conferred by Sub-Section 7(a) of Section 5(D) of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 (19 of 1952) and in supersession of the Employees' Provident Fund Organisation (Vigilance Officers) Recruitment Rules, 1982 except in respect of things done or omitted to be done before such supersession, the Central Board hereby upgrades the post of Vigilance Officer and re-designates the same as Assistant Director (Vigilance) and also makes the following rules for regulating the method of recruitment to the post of Assistant Director (Vigilance) in the Employees Provident Fund Organisation, namely:-

**1. Short title and commencement :-**

- (1) These rules may be called the Employees' Provident Fund Organisation [Assistant Director (Vigilance)] Recruitment Rules, 1999.
- (2) They shall come into force on the date of their publication in

the Official Gazette.

**2. Number of posts, classification and scale of pay :-**

The number of posts, its classification and the scale of pay attached thereto shall be as specified in columns 2 to 4 of the Schedule annexed to these Rules.

**3. Method of recruitment, age limit and other qualifications :-**

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The method of recruitment, age limit, qualifications and other matters relating thereto shall be as specified in columns 5 to 14 of the said Schedule.

**4. Disqualification :-**

No person-

(a) who has entered into or contracted a marriage with a person having a spouse living, or;

(b) who, having a spouse living, has entered into or contracted a marriage with any person; shall be eligible for appointment to the said post.

Provided that the Central Board may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

**5. Power to relax :-**

Where the Central Board is of the opinion that it is necessary or expedient so to do, it may, by order for reasons to be recorded in writing, and in consultation With the Ministry of Labour, relax any of the provisions of these rules with respect to any class or category of persons.

**6. Savings :-**

Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Ex-Servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

**SCHEDULE 1**

**SCHEDULE**

RECRUITMENT RULES FOR THE POST OF ASSISTANT DIRECTOR (VIGILANCE) IN THE EMPLOYEES PROVIDENT FUND ORGANISATION
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1. Name of the post	Assistant Director (Vigilance)
2. No. of Posts	20
	Subject to variation dependent on workload.
3. Classification	Group 'A' Ministerial
4. Scale of Pay	Rs. 8000-275-13500
5. Whether Selection post or non-selection post.	Not Applicable
6. Age limit for direct recruits	Not Applicable
7. Whether benefit of added years of service admissible	Not Applicable
under Rule 30 of the Central Civil Service (Pension) Rules, 1972.	
8. Educational and other qualifications required for direct recruits	Not Applicable
9. Whether age and educational qualifications prescribed for direct recruits will apply in the cases of promotees	Not Applicable
10. Period of Probation if any	Not Applicable
11. Method of recruitment whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By Transfer on deputation. Tenure of deputation is for a period of three years and extendable up to five years.
12. In case of recruitment by promotion/deputation/transfer, grades from which promotion/deputation/transfer to be made.	Officers of Employees' Provident Fund Organisation Central Government/State Governments/Union Territory Administrations.
	(a)(i) Holding analogous posts on regular basis, or
	(ii) With three years regular service in posts in the pay scale of Rs. 6500--10500 or equivalent, or
	(iii) With seven years regular service in posts in the pay scale of Rs. 5500--9000 or equivalent.
	AND
	(b) Have three years' experience in

	(b) have three years experience in dealing with the
	disciplinary/Vigilance cases in a responsible capacity.
13. If Departmental Promotion Committee exists what is its composition	Not Applicable
14. Circumstances in which Union Public Service Commission is to be consulted in making recruitment.	Not necessary.